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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8868/2020

GETAMBER ANAND

..... Petitioner

Through: Mr.Rajiv Nayar, Sr.Adv. with
Mr.Kartik Nayar, Adv.

Versus

UNION OF INDIA MINISTRY OF LAW AND JUSTICE

THROUGH: THE SECRETARY & ORS. Respondents

Through: Mr.Anil Soni, CGSC with Mr.Devesh
Dubey, Adv. for R-1&2/UOI.

Mr.Puneet Jain, Adv. with Mr.Harsh Jain,
Mr.Harshit Khanduja, Adv. for R-3/IBBI.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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18.01.2021

Proceedings in the matter have been conducted through video conferencing.

C.M.No.28708/2020 (exemptions)

Allowed, subject to all just exceptions.

The application is disposed of.

W.P.(C) No.8868/2020 & C.M.No.28591/2020(stay)

Issue notice to the respondents.

Mr.Anil Soni, the learned CGSC accepts notice for respondents No.1 & 2. Mr.Puneet Jain, the learned counsel accepts notice for respondent No.3.

They seek time to get instructions and to file the counter affidavits. Time as prayed for is granted. Counter Affidavits be filed before the next date of hearing.

Notice be issued to respondent Nos. 4 to 7, through ordinary process, returnable on 18th February, 2021.

CHIEF JUSTICE

JYOTI SINGH, J

JANUARY 18, 2021

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